

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.O.A.268/96

Date of the order:28.9.04

Present : Hon'ble Mr. Sarweshwar Jha, Member (A)

Hon'ble Mr. Mukesh Kumar Gupta, Member (J)

Sohan Lal Agarwal

v.

S.E.Rly

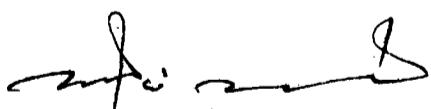
For the applicant : Mr.C.R.Chakraborty

For the respondents : Mr.C.Choudhury

O R D E R

Per Sarweshwar Jha, Member (A):

1. Learned counsel for the parties present.
2. The applicant in this case has passed away long ago and the matter has not been pursued thereafter. Accordingly, they have submitted that the matter has become infructuous and, therefore, it may be disposed of accordingly.
3. Having heard the learned counsel for the parties and taking note of the same, we treat the O.A. as having become infructuous for the reasons stated above. Accordingly, the O.A. stands disposed of having become infructuous and not passed.



MEMBER (J)



MEMBER(A)

bsv